

**Central Administrative Tribunal  
Principal Bench**

**CP No.658/2017  
In  
OA No.1060/2016**

New Delhi, this the 9<sup>th</sup> day of April, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Sanjeev Kumar,  
S/o Shri Kishan Lal,  
R/o House No.16/301,  
Dakshinpuri, Sector 5,  
New Delhi.

....Applicant

(By Advocate : Shri Rahul Sharma)

**Versus**

Shri Rajeev Kumar,  
The Secretary,  
Department of Financial Services,  
Banking Division,  
Union of India,  
Jeevan Deep Building,  
Sansad Marg,  
New Delhi-110001.

...Respondents

(By Advocate : Shri R.K. Sharma)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard both sides.

2. The OA No.1060/2016 was disposed of on 25.11.2016 as under :-

“9. We are of the opinion that the present O.A. is squarely covered by the order of this Tribunal in O.A. No.3360/2013. Therefore, the O.A. is allowed and the respondents are directed to consider the case of the applicant for regularisation in terms of their policy/scheme framed for regularisation in the light of the judgment of the Hon’ble Supreme Court in Umadevi (*supra*), within 90 days from the date of receipt of a certified copy of this order. No order as to costs.”

3. Alleging non implementation of the aforesaid orders, the applicant filed the instant CP. The respondents through the compliance affidavit submits that they have fully complied with the orders of this Tribunal and passed a speaking order dated 02.01.2018 (Annexure-CP/1) after considering the case of the applicant and keeping in view the judgment of Hon’ble Apex Court in ***Uma Devi*** and accordingly prays for dismissal of the CP.

4. The learned counsel for the applicant while not disputing the fact that the respondents passed a speaking order on 02.01.2018 by giving reasons, however, disputes the legality of the reasons mentioned therein.

5. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the CP is closed. Notices are discharged. However, the applicant is at liberty to avail his

remedies, in accordance with law, if he is still aggrieved by the orders dated 02.01.2018, now passed by the respondents. No costs.

( Nita Chowdhury)  
Member (A)

( V. Ajay Kumar )  
Member (J)

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